

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

Mis.A/1(MP)2021 in CP(IB) 82 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.06.2021**

Name of the Company: Union Bank of india
V/s
Maa Peetambra Sugar & Power Ltd

Rule 14 r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Mr. Harshavardhan, advocate, appeared on behalf of the Applicant.

Mr. Shivram Ganeshan, CS, appeared and submitted that he has not yet received the copy of the petition.

Applicant is directed to serve the copy of petition along with the translated copy of Hindi script to the other side.

List the matter on 09.07.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 3rd day of June, 2021


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT